

13-02-2008

Mr. Ajay Vyas, Counsel for applicant.
Mr. M. Godara, Proxy counsel for
Mr. Vineet Mathur, Counsel for respondents.

Learned Counsel for the applicant
requested for a short adjournment
for filing rejoinder.

As a last chance, rejoinder
may be filed by the next date
of listing.

List on 22/02/2008.

R. Bhandari

Adm. Member

None appears for applicant.

Mr. Mahendra Godara, Advocate, brief holder for
Mr. Vineet Kumar Mathur, Advocate, Counsel for
respondents.

By going through the proceedings of last three
occasions, it is noted that on two occasions, none was
present for applicant and on the last occasion i.e. 13.2.2008,
Shri Ajay Vyas, Advocate, Counsel for applicant, did
appear and requested for adjournment for filing rejoinder.
On that date, it was clearly mentioned that this will be a last
chance. However, on date, none appears for the applicant as
also, rejoinder has not been filed.

Thus, in view of above, it appears that applicant
does not want to prosecute the matter. The O.A. is
therefore, dismissed in default.

R. Bhandari
(R.R. Bhandari)
Adm. Member

Part II and III destroyed
in my presence on 21/2/14
under the supervision of
Section Officer (J) as per
order dated 19/8/14.

Section Officer (Record)

Rejoinder
in sight
RRB

etc
Rejoinder
28/02/08
for
Ajay Vyas

27/2